

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
PRINCIPAL BENCH (COURT-I)

In the matter of
Touchstone Holdings (P) Ltd

(CAA)-272/ND/2017

....PETITIONER

SECTION :
Under Section 230-232

Order delivered on 13.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
(Ms. Deepa Krishan)
Hon'ble Member (Tech.)

For the Petitioner /applicant : Ms. Preeti Kashyap & Ms. Chetna Bisht, Advocates
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Mr. Vipul Ganda, Advocate on behalf of applicant/non-petitioner represents that 04 Applications have been filed vide diary No.2404, 2405, 2406 & 2411 on different dates and moves this Application in relation to the withdrawal of the said Companies from Scheme of Amalgamation. Based on the Application made by the petitioner Company, it is represented that the Scheme was allowed to be withdrawn vide order dated 23.2.2018 subject to payment of costs. However, presently it is represented by the Counsel for Applicants/Objectors to the withdrawal that the Shareholders of the respective Companies are raising objection to the powers exercised by the Board. Let a copy of the Applications /Objections wherein objections have been raised in relation to withdrawal by way of filing the above 4 Applications be duly made available to the Ld. Counsel for the Petitioner Companies by today.

Reply to the applications, if any, be filed within a period of two weeks from today with an advance copy of reply to be made available to the applicants.

Post the matter for enquiry on 18.5.2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Susmit